

[Translation]

Foreign Investment

1145. SHRI JAI PRAKASH AGARWAL : Will the Minister of FINANCE be pleased to state :

(a) the details of foreign assistance/loans/grants received by the Government during the last three years alongwith the details of amount spent for repaying loans and payment of interest;

(b) the details of direct foreign investment made in the country during the last three years and the details of investment made by the Government abroad during the said period; and

(c) the details of interest received from other countries by the Government during the said period?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) The details of foreign assistance/loans/grants received by the country and details of amount spent for repaying loans and payment of interest is as under

	(Rs. in crores)		
	1993-94	1994-95	1995-96 (Prov.)
Receipts			
Govt. Account	9229.90	8613.70	7646.07
Grants	885.62	916.04	1063.56
Non-Govt. Account	1665.51	1410.26	2303.19
	<u>11781.03</u>	<u>10940.00</u>	<u>11012.82</u>
Debt Service			
Payment Govt. Account			
Principal	5079.32	5469.37	6441.04
Interest	3749.41	4034.93	4414.23
	<u>8828.73</u>	<u>9504.30</u>	<u>10885.27</u>
Non-Govt. Account			
Principal	273.20	321.45	1280.00
Interest	450.00	599.72	664.00
	<u>723.20</u>	<u>921.17</u>	<u>1944.00</u>

(b) The direct foreign investment made in the country during the last three calendar years i.e. 1993, 1994 and

1995 was Rs. 1786.71, 2981.85 and 6370.16 crores respectively.

Government of India has not made any investment abroad.

(c) Does not arise.

Memorandum from National Stock Exchange Members Association

1146. SHRI PARASRAM BHARDWAJ : Will the Minister of FINANCE be pleased to state :

(a) whether the President of National Stock Exchange Members Association has submitted any memorandum regarding the turn over fee imposed by the Securities and Exchange Board of India on brokers and sub-brokers;

(b) if so, the details in this regard; and

(c) the reaction of the Government thereon?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) The association has suggested that the fee should be in the range of Rs. 5000/- to Rs. 50,000/- based on turnover till the matter is decided by the Court.

(c) Since the matter is subjudice, the Court's decision will have to be awaited.

Export of Tea

1147. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of COMMERCE be pleased to state :

(a) the total quantity of tea with its value exported during each of the last three years, country-wise; and

(b) the expected quantity of tea to be exported during the current year?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) A statement is enclosed.

(b) Target for export of tea during 1996-97 has been fixed at 180 million kgs.

STATEMENT

(Quantity : Million Kgs.)
(Value : Rs. crores)

Exports of Tea from India (Including Instant Tea) to Major Importing Countries

Country	1993-94		1994-95		1995-96	
	Qty	Val	Qty	Val	Qty	Val
1	2	3	4	5	6	7
Russian Fed.	46.50	314.97	41.06	271.94	68.05	483.80
Kazakhstan	0.07	0.45	2.68	13.74	3.56	23.23

1	2	3	4	5	6	7
Ukrain	12.30	79.15	4.28	24.16	2.79	20.00
Azerbaijan	-	-	-	-	0.03	0.23
Other CIS	0.22	1.23	1.65	9.61	3.51	20.83
Total CIS	59.09	395.80	49.67	319.45	77.94	548.09
U.K.	24.46	143.08	28.20	162.03	22.59	135.48
Ireland	1.86	10.78	2.46	14.12	2.63	18.05
Netherland	2.22	17.41	2.73	20.86	2.27	20.64
Germany	4.94	56.02	6.19	72.29	5.06	77.47
Poland	13.86	77.23	21.02	93.57	13.50	87.14
USA	5.12	46.58	6.32	53.46	3.57	29.80
Canada	0.50	2.84	0.78	4.54	0.48	3.12
UAE	13.30	107.49	13.57	107.70	16.00	130.90
Iran	5.40	33.42	2.18	14.84	1.51	12.65
S. Arabia	1.62	14.91	0.74	4.61	0.99	9.78
A.R.E.	2.73	13.85	5.32	24.10	6.22	32.07
Morocco	1.36	9.32	-	-	-	-
Afganistan	0.28	1.19	0.37	1.82	0.85	6.10
Japan	1.92	22.85	2.56	29.53	2.10	28.78
Pakistan	0.57	2.59	1.15	5.67	0.30	1.07
Australia	0.70	4.01	0.78	4.23	0.65	4.52
Other Countries	14.62	102.67	8.12	53.59	6.99	45.53
Total	154.55	1062.04	152.16	986.41	163.65	1191.19

Source : Tea Board

Performance of Banks in Karnataka

1148. SHRI S.D.N.R. WADIYAR : Will the Minister of FINANCE be pleased to state

(a) whether the Government have reviewed the performance of the public sector banks functioning in Karnataka;

(b) if so, the details thereof during each of the last three years;

(c) whether the Government proposes to open any new branch of any of these banks during 1996-97, and

(d) if so, the steps taken in that direction so far?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). Almost all public sector banks are functioning in Karnataka. The performance of five public sector banks having their Head Offices in Karnataka, with regard to the number of branches, domestic deposits, domestic advances and net profit, as reported by RBI, is given in the enclosed statement.

(c) and (d). In terms of the present branch licensing policy of RBI, the decision to open new branches/convert

extension counters into full-fledged branches is left to the discretion of the concerned banks, subject to the following criteria, amongst others:

(a) Compliance with capital adequacy of 8%

(b) a minimum owned funds of Rs.100 crores.

(c) the bank showing net profits continuously for three years.

(d) the non-performing assets not exceeding 15%.

Based on the proposals received from the banks RBI have allowed following Public Sector Banks having their Head Offices in Karnataka to open 15 branches during the period 1st April, 1996 to 30th June, 1996 as per details given below :

Name of Bank	No. of branches for opening of which permission has been granted in Karnataka
State Bank of Mysore	3
Canara Bank	3
Corporation Bank	8
Vijaya Bank	1